

**GOVERNMENT OF INDIA
MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION**

**LOK SABHA
UNSTARRED QUESTION No. 2953
TO BE ANSWERED ON 15.12.2021**

RESTORATION OF MPLADS SCHEME

2953. SHRI BHARTRUHARI MAHTAB:

Will the Minister of STATISTICS AND PROGRAMME IMPLEMENTATION be pleased to state:

- (a) whether the Government has approved restoration and continuation of the Member of Parliament Local Area Development Scheme (MPLADS) till 2025-26;**
- (b) if so, the details thereof;**
- (c) whether the Government is contemplating to include digitally empowering tools such as smartphones as durable assets that can be recommended by MPs under the scheme;**
- (d) if so, the details thereof; and**
- (e) the other measures and guidelines issued under the MPLADS suited to the needs of a post Covid-19 scenario?**

ANSWER

MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF STATISTICS AND PROGRAMME IMPLEMENTATION, MINISTER OF STATE (INDEPENDENT CHARGE) OF THE MINISTRY OF PLANNING AND MINISTER OF STATE IN THE MINISTRY OF CORPORATE AFFAIRS (RAO INDERJIT SINGH)

(a) Yes, Sir.

(b) The Government has approved restoration of Member of Parliament Local Area Development Scheme (MPLADS) during the remaining part of the Financial Year 2021-22 with release of MPLADS fund at the rate of ₹ 2 crore per Member of Parliament in one instalment; and continuation of MPLADS from FY 2022-23 to FY 2025-26, with the annual entitlement of ₹ 5 crore per MP as per the extant MPLADS Guidelines, with a total financial outlay of ₹ 17417.00 crore from 2021-22 to 2025-26.

(c) &(d) The inclusion of new areas and sectors in the Member of Parliament Local Area Development Scheme (MPLADS) Guidelines for enabling Member of Parliament to recommend works, is a dynamic process. The Ministry examines the new suggestions which are received from stakeholders and include the same in the MPLADS Guidelines following due process, if the suggestion is found feasible and aligned with the objective of the MPLAD Scheme.

(e) Purchase of testing, screening and other facilities and setting-up of independent oxygen manufacturing plants in Govt. Hospitals/Dispensaries have been allowed as one-time dispensation under MPLAD Scheme vide Ministry of Statistics and Programme Implementation Circular No. E-4/2020-MPLADS(Pt), dated 24-3-2020, 30-4-2021 and 13-5-2021(Annexure-I, II & III).

MOST IMMEDIATE

Circular No. E-4/2020-MPLADS(Pt)
Ministry of Statistics and Programme Implementation
MPLADS Division

East Block-6, Level-5
R. K. Puram, New Delhi-110066
Dated: 24th March 2020

Subject: One-time dispensation under MPLADS for purchase of testing, screening and other facilities in connection with COVID-19-reg

References have recently been received from Honourable Members of Parliament for including facilities for medical testing and screening under MPLADS in order to bolster the ongoing fight against global epidemic of COVID-19 which has been declared a pandemic by WHO. Central Government is making all out efforts to control the threat of COVID – 19 using various resources available at its disposal.

2. It is in above context, Ministry of Statistics and Programme Implementation based on the requests of MPs has decided that District Authorities may utilize MPLADS fund for medical testing, screening and other facilities required to detect and contain COVID 19. It has been decided to grant one-time dispensation under MPLADS for purchase / installation of the following items by relaxing the guidelines which allows purchase of medical equipment costing not less than Rs. 05 lakh is permissible for Government Hospitals/Dispensaries.:

- a. Infra-Red thermometers (Non-contact) to facilitate doctors and medical personnel to remotely record and track a person's temperature
- b. Personal Protection Equipment (PPE) Kits for the medical personnel to keep them well-protected and enable them to function efficiently by minimizing the risk of transmission
- c. Thermal imaging scanners or cameras for railway stations, airports and other points of entry which allow detecting of temperature from a safe distance
- d. CORONA testing kits approved by MOHFW / ICMR, and
- e. ICU Ventilator and Isolation/ Quarantine Wards within their approved facilities
- f. Face masks, gloves and Sanitizers for medical personnel
- g. Any other medical equipment recommended by Ministry of Health and Family Welfare for COVID 19

3. Based on the recommendations of Member of Parliament, the District Authority should purchase the above equipment / facilities subject to following conditions

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24.03.2020

- a. Technical configuration and specification of the above equipment / facilities for COVID 19 being purchased / installed shall strictly be as per the laid down policies and guidelines of M/o Health and Family Welfare for COVID 19.
 - b. Due processes and procedure shall be followed by the District Authority while undertaking the purchase/installation of the afore-mentioned equipment at the rates approved by M/o Health and Family Welfare or through a transparent process.
 - c. The Office of the District Medical Officer shall be designated as the User Agency/custodian of the afore-mentioned protective equipment purchased in connection with COVID-19 under MPLADS.
 - d. It shall be the responsibility of the District Authority to order a mandatory audit into the purchase of the protective equipment in connection with COVID-19 under MPLADS as and when it deems appropriate and feasible.
 - e. No recurring expenditure in respect of any of the afore-mentioned items shall be permissible.
 - f. Expenditure towards purchase of equipment under this one-time dispensation shall be restricted to the end of FY 2020-21. No expenditure, under any circumstances, shall be allowed to be made / roll over into next FY 2021-22.
4. This issues with the approval of the Competent Authority.

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24.03.2020
(Tanweer Qamar Mohammad)
Joint Secretary (MPLADS)
tq.mohammad@gov.in

To

1. The Nodal Secretaries of States/UTs
2. The Commissioners

Corporations of Delhi/ Kolkata/ Chennai / Mumbai

3. All District Collectors/ District Magistrates/ Deputy Commissioners

Copy for kind information to:

1. PS to Hon'ble Deputy Chairman, Rajya Sabha
2. PS to Hon'ble Speaker, Lok Sabha
3. PS to Hon'ble MoS (I/C), Statistics and Programme Implementation
4. All Hon'ble Members of Parliament (Lok Sabha / Rajya Sabha)
5. Secretary / Director General / Additional Secretary / DDG (Admn) MoSPI
6. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat, New Delhi
7. Director, Committee on MPLADS Branch, Rajya Sabha Secretariat, New Delhi
8. All concerned Officers/Officials in MPLADS Division, M/o Statistics & PI
9. NIC-MOSPI with the request to upload on the MPLADS portal

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24.03.2020

Circular No. E-4/2020-MPLADS(Pt)
Government of India
Ministry of Statistics and Programme Implementation
MPLADS Division

East Block-6, Level-5,
R.K. Puram, New Delhi-110066
Dated: 30th April 2021

Subject: Extension of one-time dispensation under MPLADS for purchase of testing, screening and other facilities and setting-up of independent oxygen manufacturing plants in Govt. Hospitals/Dispensaries as a one-time measure in connection with COVID-19-reg.

References have recently been received from Honorable Members of Parliament and District Authorities for extending the one-time dispensation under MPLADS for purchase of testing, screening and other facilities in connection with COVID-19 which was notified vide this Ministry's Circular of even number dated 24.03.2021 and which was intended to be restricted to only FY 2020-21. On the same line, references are also being received to allow utilization of funds from MPLADS for setting up of independent oxygen manufacturing plants in Government Hospitals/Dispensaries.

2. Keeping in view the continuing threat to human life posed by the rampaging COVID-19 pandemic, it has been decided to extend the one-time dispensation under MPLADS for purchase of testing, screening and other facilities in connection with COVID-19. ***It has also been decided to allow setting-up of independent oxygen manufacturing plants in Govt. Hospitals/Dispensaries as a one-time measure till the end of FY 2021-22 or further orders, whichever is earlier.***

3. It may be appreciated that at present MPLADS has been made non-operational and budgetary outlay for FY 2020-21 and 2021-22 has already been placed at the disposal of M/o Finance for managing the adverse economic and health impacts of COVID-19 pandemic. Therefore, the recommendations from Hon'ble Members for

purchase of testing, screening and other facilities in connection with COVID-19 may be proceeded from the funds available in the savings account of Nodal District Authority for the respective constituency / Member of Parliament and only after due assessment and honoring of existing committed liabilities by the District Authorities.

4. This issues with the approval of the Competent Authority.

Raj Krishan Bhoris
30/04/2021
(RAJ KRISHAN BHORIA)
Director (MPLADS)

To

1. The Nodal Secretaries of States/UTs
2. The Commissioners of Corporations of Delhi/ Kolkata/ Chennai
3. All District Collectors/ District Magistrates/ Deputy Commissioners

Copy for kind information to:

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2. PS to Hon'ble Speaker, Lok Sabha
3. PS to Hon'ble MoS(I/C), Statistics & PI
4. All Hon'ble Members of Parliament (Rajya Sabha/ Lok Sabha)
5. PPS to Cabinet Secretary
6. Secretary/Director General (C & A)/ Additional Secretary/Additional Secretary & FA/ DDG (Admin) / Director (MPLADS) / DS (MPLADS)
7. Additional Director, Committee on MPLADS Branch, Lok Sabha Secretariat
8. Director, Committee on MPLADS Branch, Rajya Sabha Secretariat
9. All concerned Officers/Officials in MPLADS Division, M/o Statistics & PI
10. NIC-MOSPI with the request to upload on the MPLADS portal

Government of India
Ministry of Statistics and Programme Implementation
MPLADS Division

CORRIGENDUM

East Block-6, Level-6,
R.K. Puram, New Delhi-110066
Dated: 13 May, 2021

Subject: Extension of one-time dispensation under MPLADS for purchase of testing, screening and other facilities and setting-up of independent oxygen manufacturing plants in Govt. Hospitals/Dispensaries as a one-time measure in connection with COVID-19-reg.

Circular No. E-4/2020-MPLADS(Pt): In partial modification of this Ministry's circular of even no. dated 30.04.2021, the date mentioned in opening para of the circular mentioned as 24.03.2021 **shall be read as 24.03.2020.**

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(Raj Krishan Bhorla)
Director (MPLADS)

To

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3. All District Collectors/ District Magistrates/ Deputy Commissioners

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